



**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI 110 054**

**SESSION REVIEW
SECOND SESSION (08.03.2021 to 12.03.2021)**

SUMMONS

Summons for the Second Session of the Seventh Legislative Assembly of NCT of Delhi were issued to Hon'ble Members on 03.03.2021

DURATION OF THE SESSION

The Second Session (Budget Session) of the Seventh Assembly commenced on 08 March, 2021 and was adjourned *sine-die* by the Hon'ble Speaker on 12.03.2021 after holding 05 sittings on 08.03.2021, 09.03.2021, 10.03.2021, 11.03.2021, & 12.03.2021.

The Business conducted by the House during the Second Session is summarized below.

MOTION OF THANKS

The Hon'ble Lieutenant Governor addressed the House on 08 March 2021. Hon'ble Minister Shri Gopal Rai, moved the following Motion and also initiated discussion on the Motion on 10.03.2021:

“That this House expresses its gratitude to Hon'ble Lieutenant Governor for his address delivered to the Assembly on 08 March 2021”.

10 Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion on the Motion of Thanks and the Hon'ble Chief Minister replied to the discussion.

The Motion of Thanks was put to vote and adopted by voice vote on 10 March 2021.

ANNOUNCEMENTS BY CHAIR

1. The Chair greeted the House on installation of Ashok Stambh (Pillar) in the Assembly Premises on 25th January, 2021 and also apprised the House that the Speaker's Gallery, Media Gallery and Visitor Gallery in the House had been covered with glass frame in view of security reasons.
2. The Chair greeted the House on the occasion of International Women's Day on 08.03.2021 and invited Ms. Rakhi Birla, Hon'ble Deputy Speaker to Chair the House proceedings for the day.
3. The Chair greeted the House on 11.03.2021 on the occasion of Maha Shivratri festival.

ECONOMIC SURVEY

Shri Manish Sisodia, Hon'ble Deputy Chief Minister presented the Economic Survey of Delhi (2020-2021) on 08th March, 2021 (English & Hindi Version).

STATUS REPORT OF OUTCOME BUDGET

Shri Manish Sisodia, Hon'ble Deputy Chief Minister presented the Status Report of Outcome Budget 2020-21 (upto 31 December 2020) (Hindi & English version) on 08 March, 2021 and made a brief statement explaining the salient features of the Outcome Budget.

ANNUAL BUDGET (2021-22)

Shri Manish Sisodia, Hon'ble Deputy Chief Minister presented the Annual Budget of NCT of Delhi for the financial year 2021-22 on 09 March 2021. The discussion on the Budget was held on 11 March 2021 and 12 March 2021. 27 Members participated in the discussion. Hon'ble Chief Deputy Chief Minister replied to the discussion. Hon'ble Chief Minister also expressed his views. The budget was passed on 12.03.2021.

Hon'ble Deputy Chief Minister also presented the First and Final batch of Supplementary Demands for Grants for the financial year 2020-21 on 09.03.2021. The Supplementary Demands were considered Demand-wise and passed by voice-vote on 09.03.2021.

The Budget and related business was transacted in paperless mode. All the Hon'ble Members were provided with Tablets to access the budget documents.

MATTER RAISED BY MEMBERS

Special Mention (Under Rule-280): 91 Notices for Special Mention were received during the Session. 62 Matters were raised in the Session under Rule-280. The Matters raised under Rule-280 have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Short Duration Discussions (Rule-55): On 10 March, 2021 Ms. Rakhi Birla, Hon'ble Deputy Speaker initiated Short Duration Discussion on 'Hardship faced by people of Delhi due to rising inflation'. 06 Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition and Shri Dilip Kumar Pandey, Hon'ble Chief Whip participated in the discussion. Sh. Satyendar Jain, Hon'ble Minister replied to the discussion.

Calling Attention (Rule-54): On 11.03.2021 Sh. Vijender Gupta, Hon'ble Member called the attention of Minister of Transport on the issue related to "alleged irregularities in purchase of buses by DTC".

Shri Kailash Gahlot, Hon'ble Minister of Transport replied.

PAPERS LAID

12 papers were laid on the Table of the House:

- (i) Copy of Address delivered by Hon'ble Lieutenant Governor on the Table of the House (English & Hindi version) on 08 March 2021.
- (ii) CAG Audit Report on the Annual Accounts of the IIIT-Delhi (Indraprastha Institute of Information Technology, Delhi) for the financial year 2018-19 alongwith the Action Taken Report (Hindi and English Version) on 10 March, 2021.
- (iii) Annual Accounts alongwith Audit Report of Guru Gobind Singh Indraprastha University, Delhi for the financial year 2016-17 (Hindi and English Version) on 10 March, 2021.
- (iv) Annual Report of DUSIB (Delhi Urban Shelter Improvement Board) for the year 2019-20 (English Version) on 10 March 2021.
- (v) Annual Accounts Reports of DERC (Delhi Electricity Regulatory Commission) for the financial year 2019-20 (Hindi and English Version) on 10 March, 2021.
- (vi) No.F.74/DTC/STA/2020 & No.F.19(09)/Sectt./Tpt/2020/51463 dated 22nd September 2020 regarding appointment of Shri Shakeel Ahmed Khan, Dy. Chief General Manager (Estate), Delhi Transport Corporation.
- (vii) Notification No.F(32)/ Road Tax/TPT/2020/DC/OPS/TPT/2020/62 /57916 dated 10th October, 2020 regarding exemption of the tax levied upon all Battery Electric Vehicles described in column I,II,III and IV of Part A of Schedule-I and Part B of Schedule-I of this Act w.e.f., date of issue of this notification on 12 March 2021.
- (viii) Notification No.F.DC/OPS/TPT/2014/58905 dated 13th October, 2020 regarding fancy numbers on 12 March 2021.
- (ix) Notification No.F.DC/OPS/TPT/2020/75/59849 dated 15th October, 2020 regarding exemption of registration fee on electric vehicles on 12 March 2021.
- (x) Notification No.F.10(118)/AS/STA/Tpt./2013/72939 dated 1st December, 2020 regarding constitution of a State Transport Appellate Tribunal for the NCTD on 12 March 2021.
- (xi) Notification No.21/60/Secy./STA/2009/77427 dated 18th December, 2020 regarding reconstitution of State Transport Authority for the NCTD on 12 March 2021.
- (xii) Notification No.F.23(488)/TPT/ARU/2010/452/1318, dated 23rd December, 2020 regarding the fares chargeable by the operators of Auto Rickshaws in the National Capital Territory of Delhi on 12 March 2021.

COMMITTEE REPORTS

1. Sh. Dilip Kumar Pandey, Hon'ble Chief Whip presented the 'First Report of Business Advisory Committee' on 08.03.2021. The House adopted the Report on 09 March, 2021.
2. Sh. Sahi Ram, Hon'ble Member presented the First & Second Report of Committee on Welfare of other Backward Classes on 10.03.2021. The House adopted the Reports on 11.03.2021.
3. Sh. Madan Lal, Hon'ble Member presented the First Report of Department Related Standing Committee on Administrative Matters on 10.03.2021. The House adopted the Report on 11.03.2021.
4. Sh. Amanatullah Khan, Hon'ble Member presented the First Report of Committee on Welfare of Minorities on 11.03.2021. The House adopted the Report on 12.03.2021.

LEGISLATION

1. On 09 March, 2021 The Appropriation (No.1) Bill, 2021 was considered clause wise by the House and passed by voice vote.
2. On 12 March 2021 Appropriation (No.2) Bill, 2021 was considered clause wise by the House and passed by voice vote on 12 March, 2021.

ELECTION TO FINANCIAL COMMITTEES

Hon'ble Chief Minister moved the following motion on 09.03.2021:

"That the Members of this House do proceed to elect in accordance with the Rule 192(2), Rule 194(2) and Rule 196(2) respectively of the Rules of Procedure and Conduct of Business in the Legislative Assembly, nine Members each from amongst themselves to serve as Members of the Committee on Public Accounts, Committee on Estimates and Committee on Government Undertakings"

DECISIONS BY THE CHAIR

1. On 08 March, 2021 the Chair informed the House that every sitting of the House, henceforth, will commence from 11:00 AM onwards instead of 02:00 PM and requested Members to take note of the same and attend the House at the scheduled time.
2. On 09.03.2021 the Chair informed about arrangement for distribution of Mobile Tablets to Hon'ble Members and requested all Hon'ble Members to bring the Mobile Tablet to every sitting to peruse the documents related to the business conducted by the House.
3. On 11.03.2021, the Chair directed that the objectionable remarks made by Sh. Amanatullah Khan, Hon'ble Member during the presentation of First Report of Committee on Welfare of Minorities be expunged from the proceedings of the House.

4. On 10.03.2021 the Chair named the Members of Opposition, except Hon'ble Leader of Opposition, for stalling the proceedings of the House and directed the Marshall to escort them out. Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition withdrew voluntarily.
5. On 11.03.2021, the Chair named Shri Anil Kumar Bajpai, Hon'ble Member who came into the well of the House and argued with the Chair, and directed the Marshalls to escort him out.
6. On 11.03.2021 itself, the Chair allowed Shri Anil Kumar Bajpai, Hon'ble Member to resume his seat in the House on the request made by Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition.
7. The Chair informed that due to rising cases of Coronavirus infection and completion of listed Government business, the House was being adjourned sine die on 12.03.2021 instead of 16.03.2021.

WALK OUT BY OPPOSITION

1. On 09.03.2021, the Opposition Members demanded discussion on the issues related to purchase and AMC of buses in Delhi Transport Corporation. The Chair stated that they could raise the issue during discussion on Motion of Thanks and Annual Budget. The Opposition Members walked out of the House in protest against the decision of the Chair.
2. On 12.03.2021, Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition and other Members of Opposition walked out in protest during the reply of Shri Manish Sisodia, Hon'ble Deputy Chief Minister to the discussion on Annual Budget.

OBITUARY REFERENCES

The House paid homage and observed two minutes silence on:

1. Death of persons due to flood disaster in District Chamoli, Uttrakhand.
2. Death of farmers agitating against the farm laws on Delhi's borders.